



IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

COURT-IV

**I.A.(IBC)/4289/2023
IN
C.P.(IB)No.983/ND/2020**

IN THE MATTER OF:

Raj Kumar Sahani

... Applicant

Versus

**Mr. Ashish Singh
Resolution Professional of
M/s. Vibrant Buildwell Private Limited**

... Respondent

IN THE MATTER OF:

M/s. Dilwara Leasing and Investment Limited

... Financial Creditor

Versus

M/s. Vibrant Buildwell Private Limited

... Corporate Debtor

CORAM:

**SH. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

Order Delivered on:11.09.2023

ORDER

PER: SH. MANNI SANKARIAH SHANMUGA SUNDARAM, MEMBER (JUDICIAL)

1. The instant interlocutory application is filed on behalf of Mr. Raj Kumar Sahani, ('applicant') who is the ex-director and shareholder of M/s. Vibrant Buildwell Private Limited ('Corporate Debtor') under Rule 11 of the National Company Law Tribunal Rules, 2016 ('NCLT Rules') seeking the following prayer(s):-



- i) Grant leave to the Applicant to place on record the additional documents and grounds mentioned hereinabove;
 - ii) Pass any other orders as this Hon'ble Adjudicating Authority may deem fit and proper in the facts and circumstances of the present case.
2. Heard the Learned Counsel for the Applicant. Perused the Records. Prima facie, the Present Application is maintainable. Hence, issue Notice to the Respondents i.e., (i) Mr. Ashish Singh, Resolution Professional of M/s. Vibrant Buildwell Private Limited ('Respondent No.1'), (ii) Committee of Creditors of Vibrant Buildwell Private Limited ('Respondent No.2') and (iii) M/s. Bishwanath Traders and Investment Limited ('Respondent No.3').
 3. The Applicant is directed to serve the notice of the present application to the Respondents along with the present Interlocutory Application through email as well as by speed post within a period of 3 (three) days from pronouncement of this order. The Applicant is further directed to file affidavit of service along with tracking report.
 4. A period of one (1) week is granted to the Respondents for filing reply with advance service to the applicant from the date of receipt of copy of the notice and one week for filing rejoinder, if any, thereto from the date of receipt of copy of reply is granted to the Applicant.

List the case on 04.10.2023

Sd/-

**(DR.BINOD KUMAR SINHA)
MEMBER (T)**

Sd/-

**(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)**